NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI Company Appeal(AT)(Insolvency) No. 352 of 2021

IN THE MATTER OF:

Synergy Technologies & Anr.

...Appellants

۷s

Shri Parthiv Parikh & Ors.

Respondents

Present:

For Appellants: Mr. Abhijeet Sinha and Ms. Mansi Kukreja

Advocates

For Respondents: Ms. Dheeraj Garg, PCS for Respondent No. 1.

Mr. Bishwajit Dubey, Mr. Madhav Kanoria, Ms. Srideepa Bhattacharya and Ms. Neha Shivhare,

Advocates for Respondent No. 2 & 3.

Mr. Mihir Thakore, Sr. Advocate with Mr. Kingshuk Banerjee, Mr. Tarak Demani, Mr. Vishnu Shriram, Mr. Aditya V. Singh and Mr. Divakar Maheshwari, Advocates for Respondent

No. 4

Mr. Krishanandu Dutta Sr. Advocate along with Mr. Rajendra Benwal, Advocates for Respondent

No. 5 to 7

ORDER (Through Virtual Mode)

11.05.2021 Heard learned Counsel for the Appellant.

Issue notice.

Learned Counsel appearing on behalf of the Respondents accepts notice.

Respondents are directed to file Reply Affidavit within two weeks. Rejoinder, if any, may be filed within one week thereafter. Parties are directed to file Written Submissions not more than three pages before the next date of hearing.

	Let the matter be fixed on 2^{nd} June 2021 under the caption 'For Admission
(After	Notice).'

[Justice Jarat Kumar Jain] Member (Judicial)

(V.P. Singh)
Member(Technical)

Akc/Gc